

Discontentment Amongst Librarians of Central Libraries

6172. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is discontentment amongst Librarians working in Central Libraries;

(b) whether there is any proposal to have a Librarian Central Service to remove discontentment;

(c) whether the attention of the Government has been drawn to the news item captioned "Kitabon ki Tarah chup Nahin Rahenge Librarian" appearing in Jansatta dated August 12, 1991; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) No, Sir.

(c) Yes, Sir.

(d) Representations reflecting the discontentment have been taken up for necessary action.

Proposal to Abolish Octroi Entry Tax etc.

6173. DR. P. VALLAL PERUMAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is fact that there is restriction on the free movement of goods from one state to another due to Octroi and other entry taxes, etc;

(b) if so, whether Government propose to abolish such restrictions imposed at least within the region; and

(c) if no, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As per the information available there is no restriction on the free movement of goods from one State to another in the country. However, the movement of some declared goods is subject to the levy of duty of octroi/entry tax wherever applicable in the respective States.

(b) and (c). The question of abolition of octroi is a State Subject.

"Pollution in Bhilai Town, Madhya Pradesh"

6174. SHRI CHANDULAL CHANDRAKAR: Will the Minister of ENVIRONMENT & FOREST be pleased to state:

(a) the extent of air pollution in Bhilai town in Madhya Pradesh;

(b) whether a large number of factories there are not taking steps to check pollution of air, river and land; and

(c) if so, the steps taken by the Government in this regard.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The ambient air quality in Bhilai town is generally within limits.

(b) and (c). The major unit causing pollution in Bhilai township is the Bhilai Steel Plant. The Madhya Pradesh Pradushan Niwaran Mandal has issued notices to Bhilai Steel Plant to comply with the installation of air and water pollution control devices by

December 31, 1991. The Mandal has also filed cases in the Court of law against two units for violation of pollution standards. the following steps have been taken by the Central Government for control of pollution:—

- i) Effluent and emission standards have been prescribed under the Environment (Protection) Act, 1986;
- ii) Networks of ambient air quality and ambient water quality monitoring stations have been set up;
- iii) Environmental guidelines have been evolved for siting and operation of industries;
- iv) Industries have been asked to comply with consent requirements of the State Pollution Control Boards to keep the discharge of effluent and emissions within the stipulated limits;
- v) A time-bound action plan for control of highly polluting 17 categories of industries have been prepared in consultation with the State Government and a Notification has been issued under which polluting units are required to meet the standards by December 31, 1991.
- vi) Fiscal incentives are provided for installation of pollution control equipment and shifting of polluting industries from congested areas and loan facilities are also being made available for acquiring pollution control equipment.
- vii) A scheme has been initiated to give assistance to cluster of small scale industrial units for setting

up common effluent treatment plants.

Appointments in National Zoological Park New Delhi

• 6175. SHRI INDRAJIT GUPTA: Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state:

(a) whether some irregularities in regard to appointments to various Group 'B', 'C' & 'D' posts in the National Zoological Park, New Delhi have come to the notice of the Government during the last three years; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). During last three years two cases of irregularities in appointments in National Zoological Park have been brought to the notice of Government. The first case is related to the appointment of Shri R.D. Sharma, an Upper Division Clerk in the National Zoological Park to the post of Garden Superintendent which is a Group "B" post with effect from 29.3.1990. As Shri Sharma did not possess the essential qualifications for the post of Garden Superintendent, he has been reverted to his original post of Upper Division Clerk. In the second case one Shri R.A. Khan, was appointed as Education Assistant on 1.4.1987. He was given a regular appointment on 9.5.1988. The present Director of National Zoological Park has informed that the post of Education Assistant is in the purview of Staff Selection Commission. However, the then Director, National Zoological Park invited the list of suitable candidates from Employment Exchange and made the appointments from amongst the names sent by the Employment Exchange on the basis of a written test and an inter-